

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 1048 of 97

Present : Hon'ble Dr. ~~B.C.~~ Sarma, Administrative Member

Hon'ble Mr.D.Purkayastha, Judicial Member

BENI MADHAV GOSWAMY

vs

UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel

For the respondents: Mr.S.N.Das, counsel

Heard on : 27.3.98

Order on : 27.3.98

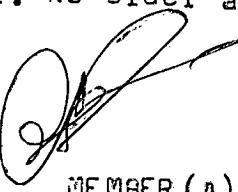
O R D E R

B.C.Sarma, A.M.

The substantive relief prayed for in this application was to issued a direction on the respondents to allow the applicant to appear in the examination scheduled to be held on 14.9.97 along with other candidates.

2. We have heard the 1d. counsel for both the parties and perused the records. We find that the interim order was passed on 11.9.97 allowing the petitioner to appear in the said examination but it was ordered that the result only in respect of the petitioner shall not be published until further orders. It is therefore clear that the substantive relief prayed for by the petitioner was given by the interim order. Therefore the present petition has become infructuous and accordingly dismissed. However, we direct the respondents to publish the result of the ~~applicant~~ within a period of 2 weeks from the date of communication of this order. No order as to costs.

  
MEMBER (J)

  
MEMBER (A)